

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.1580/95

New Delhi this the 4th day of July 1996.

(9)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)  
Hon'ble Mr R.K.Ahooja, Member (A)

Sh. Bhim Singh  
Qr.No. 84, Sector-VII  
M.B.Road  
New Delhi-110 017.  
(Through Advocate: Sh. Hari Shankar)

...Applicant

Versus

1. Union of India through  
The Secretary  
Ministry of Urban Development  
Nirman Bhawan  
New Delhi-110 001.

2. The Secretary  
Directorate of Estates  
Ministry of Urban Development  
Nirman Bhawan  
New Delhi-110 001.

...Respondents.

(Through Advocate: Sh. B.Lall)

O R D E R (Oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

This application is directed against the order dated 11.8.95 of the 2nd Respondent requiring the applicant to vacate the quarter which was allotted to him on the ground that the allotment had been cancelled w.e.f. 27.6.89 and informing him that in case of failure to vacate, he would be evicted from the quarter. The applicant has prayed that the order dated 11.8.95 may be quashed and consequential relief may be granted to him.

2. When the application came up for hearing today, learned counsel for the respondents suggested that the application can now be disposed of with a direction to the applicant to make a consolidated representation to the respondent No.2 in regard to his grievance touching the allotment of the quarter in his name especially in regard to regularisation of the quarter in his name and also in regard to alleged sub-letting and with further

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direction to respondent No.2 to dispose of the representation  
within a reasonable time <sup>Proceeding</sup> ~~praying~~ that till such time the  
representation is disposed of and the order is communicated to the  
applicant, the applicant shall be allowed to continue in the  
quarter <sup>normal</sup> ~~paying the nominal~~ licence fee.

2. This suggestion is acceptable to the applicant too. Therefore, in the light of the submission of the learned counsel at the bar, the application is finally disposed of at the admission stage itself with a direction to the applicant to make a consolidated representation to respondent No.2 in regard to his grievance especially about regularisation of the quarter in his name as also in regard to sub-letting within a period 15 days from today, and with a direction to respondent No.2 to consider the representation so made by the applicant and to pass a reasoned order and communicate the same to the applicant within a period of 2 months from the date of receipt of this order. It is also directed that till such time a speaking order is communicated to the applicant, the applicant shall not be evicted from the premises and that normal licence fee may be levied from him.

There is no order as to costs.

R.K. Ahuja  
(R.K. Ahuja)  
Member (A)

  
(A.V. Haridasan)  
Vice Chairman (J)

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